

dustrial approval, 50 per cent of the entitlement as per such licensed capacities.

(ii) Where the licensed capacities are not well defined formulation-wise, 50 per cent of the allocations of relevant bulk drugs made in their favour during 1976-77.

Before granting Price approvals under DPCO, 1970 for new products, in the case of DGTD units a preliminary enquiry is made as to whether the concerned manufacturer is in possession of valid industrial approval.

#### Indo-U.K. Fertilizer Educational Project

3066. SHRI KUMARI ANANTHAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of Indo-U.K. Fertilizer Educational Project for which the Prime Minister during his visit to India in January, 1978 had offered £ 30 million as grant and

(b) how far this project has come into being?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The proposed Indo-U.K. Fertilizer Educational Project would be financed out of the sales proceeds of fertilizers worth £ 30 millions provided by the Government of U.K. The objectives of the project are as follows:

(i) to extend the scientific use of fertilizers to suit the local farming conditions and to improve the benefit cost ratio of fertilizer-applications,

(ii) to ensure timely supply of the various inputs for maximising agricultural production.

The project will cover 25 selected districts in 8 States, i.e., U.P., M.P.,

Bihar, West Bengal, Orissa and Assam. The salient features of the project are as follows:

(a) Educating the farmers on the correct choice and use of fertilizers.

(b) Working out cropping programme for the participant farmers in the project areas on the basis of the resources available with farmers and arranging supply of inputs viz. high yielding variety seeds, fertilizers, pesticides, pump sets and other agricultural equipments and credit at the right time through proper coordination with (1) State Department of Agriculture (2) Nationalised Banks and Co-operatives (3) Agro-Industries Corporation (4) Pesticides Manufacturers and (5) Fertilizer dealers.

(c) Organising block demonstration covering 100 to 200 hectares in selected villages.

(d) Holding fertilizer dealers' training programmes.

(e) Construction of storage godowns in selected villages in order to ensure timely supply of the materials to the farmers as per plans.

(f) Providing soil testing facilities for analysing the soils in the areas and providing fertilizer quality control facilities to test the samples of fertilizers.

(b) The Project has recently been approved by the Expenditure Finance Committee and the details are being finalised.

#### Demands of Doordarshan Programme Staff Union

3067 SHRI SACHINDRALAL SINGHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Doordarshan Programme Staff Union (Indian) has submitted a charter of twelve demands

regarding promotional channels of cameramen working in the Doordarshan centres;

(b) whether a demand has also been made to remove the difference in pay scales of T.V. cameramen and those working in the Films Division; and

(c) if so, what are the main demands and whether Government have considered them for acceptance?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c). The Doordarshan Programme Staff Union (DPSU) had submitted a list of 13 demands (statement attached): One of these demands relates to promotional channels of all categories of Staff Artists including cameramen. Three of the demands (S. Nos. 1, 2 and 4), which were the major ones, were considered by an Inter-Departmental Committee. This Committee gave a hearing to the representatives of the concerned staff associations including Doordarshan Programme Staff Union. The Union submitted a statement to the Committee containing its proposals for revision of scales of various staff artists on the basis of the comparability of the posts in Doordarshan with similar posts in Indian Space Research Organisation, Films Division and the Film and Television Institute of India. The report of the Committee has been received and is being examined. The views of the DPSU and other concerned associations on the recommendations made by the Committee have also been invited.

Demands Nos. 6 and 9 have been disposed of. It has not been found possible to accept the demand No. 5. Regarding demand No. 12, the case is still pending with the Supreme Court. Other demands are being looked into.

#### Statement

#### *Demands of Doordarshan Programme Staff Union*

1. Revision of pay scales of all the Staff Artists of Doordarshan

w.e.f. 1-4-1971, the date when the scales of AIR Staff Artists were revised.

2. Channels of promotion for all categories of Doordarshan staff artists immediately. This demand is pending for years now.
3. Immediate sanction of selection grades to left out categories as well as to those who have no future channels and/or are stagnating at the maximum of their grades.
4. Removal of anomalies in order dated 8-3-1977 extending Pay Commission scales w.e.f. 1-1-1973. These were discussed last on 14th February, 1978 for which minutes are also due to be received.
5. Step implementation of the SIU Report which is not suitable for a specialised department like Doordarshan. Such categorical commitment was given by the Secretary, I and B to Estimates Committee of Parliament and to Radio Union of Staff Artists.
6. Change of nomenclature of 'Contract Staff' to 'Programme Staff' which was assured by the Government to us.
7. Sanction of Grade I posts in all the left out categories of Doordarshan staff artists and filling up the posts which have already been sanctioned. All create Supervisory Grades where these have not been provided in 18 years of TV's existence in India.
8. Overtime allowance for staff artists rates, limit and timely payments.
9. Issuance of assignment orders to all the staff artists of Doordarshan. This is as per the instructions of AIR Manual and which has not been done

in the 18 years of TV's existence for all the categories of TV staff artists.

10. Irregular transfers of Doordarshan staff artists, which are usually not need based and thus vindictive in nature.
11. Stop illegal suspensions, re-instate all those people who are illegally suspended; provide compensation/suspension and allow in full as the staff artists are entitled to it under the law of the land.
12. Stop the use illegal clause 4 of the contract, which is already struck down by the Supreme Court of India.
13. Qualifications and experience of certain posts which has been unilaterally revised by the department should be reverted back or made as per the requirement of the job. Along with it the vacant posts should be filled immediately to accommodate those who are due for appointment.

#### Development of Energy from Tidal Waters

3068. SHRI F. P. GAEKWAD: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that there is a great potentiality for developing energy from tidal waters on the coast of Kutch and Cambay;

(b) if so, whether Government of Gujarat have made a proposal for allocation of funds for undertaking survey based on the report of an expert, Prof. Wilson;

(c) in view of the scarce resources of coal, oil and natural gas, Government's reaction thereto; and

(d) at what stage the proposal lies at present?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a). Yes, Sir. Preliminary studies have revealed the theoretical potential or sizeable generation from the tides in the Gulfs of Kutch and Cambay.

(b) Yes, Sir.

(c) and (d). The Government attaches considerable importance to the development of new and renewable sources of energy. In regard to furthering tidal power development, the matter has been considered further after the submission of the report by Prof. Wilson, which was a preliminary assessment of the theoretical potential, requiring confirmation by multi-disciplined detailed investigations. There are considerable technical problems involved in developing schemes of larger magnitude possible at these sites and of absorbing the fluctuating output from them in the foreseeable future. It has, therefore, been felt that it would be desirable to concentrate initially on a smaller scheme in the Gulf of Kutch. Further detailed investigations and studies are required to establish the technical feasibility and economic justification of tidal schemes at these sites. Such investigations and studies and formulation of schemes for development require an inter disciplinary approach involving participation by several organisations. A meeting of the concerned organisations was held recently, when investigations and studies to be carried out and the agencies which would do them were identified. It has been decided to prepare a project report for investigations and studies required to prepare the feasibility report.

#### Thermal power Projects for Madhya Pradesh to meet power shortage

3069. SHRI SUKHENDRA SINGH: Will the Minister of ENERGY be pleased to state:

(a) whether there is a large gap between the expected peak load and available capacity in Madhya Pradesh, which would continue to remain in